DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUSHIL KUMAR GUPTA (National Capital Territory of Delhi): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJIT KUMR BHUYAN (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

Alleged political defections taking place in the country by using unfair means

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): मान्यवर, आपका धन्यवाद कि आपने मुझे इस बहुत ही महत्वपूर्ण विषय पर अपनी बात कहने का मौका दिया।

मान्यवर, पिछले कुछ वर्षों में जिस तरह से जाँच एजेंसियों का दुरुपयोग विपक्ष के नेताओं के खिलाफ हुआ है, इससे यह साफ लगता है कि इन्हें देश के लोग ...(**व्यवधान**)... शुरू कर दिया! ...(**व्यवधान**)... यह सरकार का चरित्र है। ...(**व्यवधान**)... आप लोग बाहर भी नहीं बोलने देते, यहाँ भी नहीं बोलने देते। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, please have your say. No one should be on their legs except the one speaking.

श्री संजय सिंहः मान्यवर, ईडी का इस्तेमाल करके पिछले आठ वर्षों में विपक्ष के नेताओं पर 3,000 छापे मारे गए और मात्र 23 लोगों को ईडी कन्विक्ट कर पाई। मात्र 0.5 परसेंट! 0.5 परसेंट! ...(**व्यवधान**)...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, he has to validate this and place it on the Table of the House. *...(Interruptions)...*

श्री संजय सिंहः सर, यह बिल्कुल ठीक बात नहीं है। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, one of the Members is on his legs. *...(Interruptions)...* Hon. Members, please take your seat.

श्री संजय सिंहः सर, मैं यह कह रहा हूँ कि यह ईडी 20,000 करोड़ का घोटाला करने वाले नीरव मोदी के खिलाफ क्यों चुप रहती है? ...(**व्यवधान**)... यह ईडी 10,000 करोड़ ...(**व्यवधान**)...

MR. CHAIRMAN: Please take your seat. Hon. Members, when a very distinguished Member of this House, while giving his input, referred to a communication written by the hon. Chief Minister to the hon. Prime Minister, I directed the hon. Member to put that on the Table of the House. Why did I do it? I did it because in this House, we cannot allow any Member to give out facts that are not substantiated, and that constitutes a very serious breach of privilege. I am very particular about it. Whether it is this side or that side, anything being spoken in this House cannot be in figure; it has to be indicated with precision, with sanctity and with ownership. That is why, I said to a very distinguished Member -- where it was not required, but I wanted that practice to be there -- that if the hon. Chief Minister of a State has sent a communication to the hon. Prime Minister and the details are not made available, that should be on record. That will be shared with the Members.

So, the hon. Member can make his input, but while making the input, it has not to be a speech; the hon. Member must focus on actual figures and I will call upon the hon. Member to put the relevant record on the Table of the House. If the record is not there -- I may seek guidance from the hon. Members -- that will be breach of privilege of this House. *...(Interruptions)...* One second. That is number one.

Number two, this House has to be a platform for putting across everything that concerns the public at large. Any expression cannot be controlled here. The only controlling factor is that we have to believe in sanctity of the document. A newspaper report, an opinion given by someone, is absolutely of no consequence. What I need

is, legally-admissible documentation must be the premise of making an allegation. Now, hon. Member. *...(Interruptions)...*

श्री संजय सिंहः सर, आपने बहुत अच्छी बात कही। ...(**व्यवधान**)... सर, आपने बहुत ही अच्छी बात कही। ...(**व्यवधान**)... एक मिनट बोलने दीजिए। ...(**व्यवधान**)... सर, प्रियंका चतुर्वेदी, इस सदन की माननीय सदस्या ...(**व्यवधान**)...

MR. CHAIRMAN: One second*...(Interruptions)...* Don't show a paper like that. *...(Interruptions)...*

श्री संजय सिंहः ठीक है, सर। ...(**व्यवधान**)... ऐसे ही बोल देते हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: Let us not have it like this. *...(Interruptions)...* Otherwise, we will be engaging in... *...(Interruptions)...* Now, the Leader of the Opposition.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, आपने मुझे दो बातें कहने के लिए परमिशन दी, इसके लिए आपका धन्यवाद। आपने यह बात कही कि इस सदन में फैक्ट्स, फिगर्स और ऑथेंटिसिटी के साथ बात करनी चाहिए। सर, यहाँ पर जो भी सदस्य बात करते हैं, वे या तो अनस्टार्ड क्वेश्चंस के जो रिप्लाइज़ मिलते हैं या स्टार्ड क्वेश्चंस के जो रिप्लाइज़ मिलते हैं, उनके आधार पर बात करते हैं या मीडिया रिपोर्ट्स के आधार पर भी बात करते हैं। आप इसको मानें या न मानें, आप कह सकते हैं कि यह ठीक नहीं है, लेकिन हमको कभी मीडिया के भी फिगर्स लेने पड़ते हैं, जर्नलिस्ट जो आर्टिकल लिखते हैं, वह भी लेना पड़ता है। सदन में जब कभी अनस्टार्ड क्वेश्चंस के रिप्लाइज़ आते हैं, उनको लेना पड़ता है या जब स्टार्ड क्वेश्चंस के रिप्लाइज़ दिए जाते हैं, उनको लेना पड़ता है। इसके अलावा, प्राइम मिनिस्टर बाहर जो बयान देते हैं, उनको भी लेना पड़ता है, क्योंकि वे एक बहुत बड़े आदमी हैं। अगर हम दो करोड़ नौकरियाँ देने की बात पर कुछ बोलें, तो आप कहेंगे कि इसकी ऑथेंटिसिटी क्या है? अगर हम 15 लाख के बारे में कुछ बोलेंगे, तो आप बोलेंगे कि इसकी ऑथेंटिसिटी क्या है? ये तो ज़बान से निकली हुई बातें हैं और प्राइम मिनिस्टर की ज़बान से जो बात निकलती है, हम यह समझते हैं कि यह उनकी ऑथेंटिसिटी है, उनके फिगर्स करेक्ट हैं और उस आधार पर ही हम यहाँ अपनी बात उठाते हैं। इसलिए कृपा करके हर बात को यह कहना कि ...(**व्यवधान**)...

श्री पीयूष गोयल : सभापति जी, ...(**व्यवधान**)...

MR. CHAIRMAN: One second. *...(Interruptions)...* Hon. Members, I am so glad that we are deliberating on an important issue that will give us an insightful approach to deal with the situation on the floor of the House. We have the benefit of Leader of the Opposition. Anything reflected on the platform of this theatre by way of a response to

a question, starred or unstarred, carries sanctity. I will have a meeting with the floor leaders. *...(Interruptions)...* One second. I will have a meeting with the floor leaders. I am of the opinion so far that this platform is very august platform. For anything reflected here, the person must own the statement and that statement has to be on the strength of authenticated and sanctified documentation. If the hon. Members and floor leaders have a perception on it, I will have a special meeting with them tomorrow, get their input and we will have a way forward stance. Now, the Leader of the House.

SHRI PIYUSH GOYAL: Hon. Chairman, Sir, this has become a very regular practice of shoot and score. You just make any allegation and... *...(Interruptions)...*

MR. CHAIRMAN: One second. *...(Interruptions)...* One second. *...(Interruptions)...*

SHRI SANJAY SINGH: It was said by the Government. *...(Interruptions)...*

MR. CHAIRMAN: One second. *...(Interruptions)...* One second. *...(Interruptions)...*

श्री संजय सिंह: आप हमको मत धमकाइए। ...(**व्यवधान**)... आप धमकाने का काम मत कीजिए। ...(**व्यवधान**)...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Mr. Chairman, Sir, please allow me to say something. *...(Interruptions)...*

MR. CHAIRMAN: Hon. Members, please. ...(Interruptions)... Would you please take your seat? *...(Interruptions)...* One second, hon. Leader of the House. I think, I have made my point very clear. *...(Interruptions)...*

SHRIMATI PRIYANKA CHATURVEDI: Sir, let me clarify something. *...(Interruptions)...*

MR. CHAIRMAN: One second. Wait for your turn. *...(Interruptions)...*

SHRIMATI PRIYANKA CHATURVEDI: Sir, he is saying, 'shoot and score'. *...(Interruptions)...*

MR. CHAIRMAN: Doesn't matter. *...(Interruptions)...* Please take your seat. *...(Interruptions)...* Please take your seat.

श्री संजय सिंहः सर, प्रियंका चतुर्वेदी जी को गवर्नमेंट ने रिप्लाई दिया है। ...(**व्यवधान**)...

MR. CHAIRMAN: Please take your seat. *...(Interruptions)...* Sanjay Singh ji, please take your seat. *...(Interruptions)...*

श्री संजय सिंहः सर, यह गवर्नमेंट का रिप्लाई है। ...(**व्यवधान**)...

MR. CHAIRMAN: Please take your seat. *...(Interruptions)...*

श्री संजय सिंहः यह गवर्नमेंट का रिप्लाई है । ...(**व्यवधान**)...

SHRIMATI PRIYANKA CHATURVEDI: Sir, this is the reply. *...(Interruptions)...*

MR. CHAIRMAN: Shrimati Priyanka Chaturvedi, please take your seat. *...(Interruptions)...*

Secondly, it does not look nice for me. I am getting a lot of disturbed inputs from academia, from students that every time, there is something said, there is a trigger to rush to the seat. Why should there be cross talk? Hon. Member, I am here. If you have something to say, say to me.

श्री संजय सिंह : सर, उन्होंने डिस्टर्बेंस शुरू की।...(**व्यवधान**)...

MR. CHAIRMAN: Forget about it. They are being there equally on the same footing. *...(Interruptions)...* So, let us not do it. We heard the Leader of Opposition with rapt attention. He had a point to say. The Leader of the Opposition has made four important points. They are the points we need to deliberate. Similarly, I am sure, the Leader of the House would maintain the same level so that we act towards some mechanism, we evolve a system and we abide by that. Now, the Leader of the House.

SHRI PIYUSH GOYAL: Hon. Chairman, Sir, of late, we are finding that it has become very simple. There are a number of websites, a number of social media platforms on which people make all sorts of claims which are unsubstantiated by facts. They are

not backed by any Starred or Unstarred question's response in Parliament and are not even backed by RTI. ...*(Interruptions)*...

MR. CHAIRMAN: Suggestion.

SHRI PIYUSH GOYAL: Hon. Chairman, I need a minute. We have a lot of cases, where when fact is checked, they come out to be fake claims.

MR. CHAIRMAN: Your suggestion.

SHRI PIYUSH GOYAL: Therefore, when a very senior Member of the House, who is also sitting in the front row, makes a claim that तीन हज़ार राजनीतिज्ञों के ऊपर छापा, I think it is completely erroneous.

MR. CHAIRMAN: Your point is made.

SHRI PIYUSH GOYAL: He has made it without any substance. ...*(Interruptions)*... Similarly, Sir, he is making allegations which are before the Court. The Court demands and there is a special directive of the Court that action should be taken on MPs, MLAs, elected representatives who are found to be culpable in any economic or other offence. We are on the contrary, doing a public service. हम देश की जनता के हितों की रक्षा कर रहे हैं, जो चाहती है कि हमारे राजनीतिज्ञ हाई स्टैंडर्ड ऑफ प्रोप्राइटी को मेन्टेन करें। महोदय, देश का कोई कानून राजनीतिक लोगों को इम्युनिटी नहीं देता है।

MR. CHAIRMAN: Okay, thank you. Please take your seat now.

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : सर, यह मेम्बर्स का ज़ीरो ऑवर है। मंत्री जी सारा समय ले लेंगे, तो मेम्बर्स क्या करेंगे?

MR. CHAIRMAN: Hon. Members, if I have chosen to hear the Leader of the Opposition, who volunteered to make an input, and the Leader of the House, no further discussion on the point. I will have a meeting with the floor leaders and also with the leaders of the smaller parties, Nominated Members and Independents, and we will have a mechanism. I personally believe that this theatre is too sanctified to get an input of which the Member does not take responsibility. And if any Member makes a statement in any manner whatsoever, placing reliance on anything and that can't be

sanctified, it has consequences. Now, Mr. Sanjay Singh. Confine to your point. Don't flank papers. Just make your point.

श्री संजय सिंह: सर, आपने उनको अलाउ किया, मुझे आप अलाउ न करें, मैं ऐसे ही बगैर पेपर्स के बोलूंगा।

SHRI N.R. ELANGO (Tamil Nadu): Sir, I have a point of order.

MR. CHAIRMAN: No, point of order in Zero Hour.

श्री संजय सिंह: सर, यहां इस सदन में प्रियंका चतुर्वेदी जी मौजूद हैं, उनके सवाल के जवाब में सरकार ने यह बताया कि ईडी के द्वारा तीन हज़ार छापे मारे गए और मात्र 23 लोगों को कन्विक्ट किया गया है। मेरा सवाल यह है कि ईडी और सीबीआई 20 हज़ार करोड़ रुपये के लुटेरे नीरव मोदी पर कार्यवाही नहीं करती, विजय माल्या, नितिन संदेसरा, ललित मोदी, रेड्डी ब्रदर्स, येदियुरप्पा पर कार्यवाही नहीं करती और व्यापम घोटाले पर भी कार्यवाही नहीं करती। जितने भ्रष्टाचारी अफसर जुड़े हुए हैं, उन पर कार्यवाही नहीं करती।

यहां संजय राउत जी बैठे हैं, वे 100 दिन जेल में रहे हैं। मनीष सिसोदिया के घर पर आपने 14 घंटे छापेमारी की, सत्येन्द्र जैन को आपने जेल में रखा है, अरविन्द केजरीवाल पर छापे मारते हैं और सारे मंत्रियों पर छापे मारते हैं। आप सबको बंद करके जेल में डाल दीजिए। अगर * और * से देश चलाना चाहते हैं तो सबको जेल में डाल दीजिए। विपक्ष को बंद कर दीजिए। संजय राउत जी 100 दिन जेल में रहकर आए हैं।

MR. CHAIRMAN: Point well taken. Take your seat.

श्री संजय सिंह: सर, वे सौ दिन जेल में रहकर आए हैं और बाद में कह दिया गया कि इल्लीगल है।

MR. CHAIRMAN: Take your seat.

श्री संजय सिंह: सर, मेरा तीन मिनट का समय था। इन लोगों ने डेढ़ मिनट का समय खा लिया है। आपसे अनुरोध है कि मुझे डेढ़ मिनट का समय और दीजिए।

MR. CHAIRMAN: One second, one second.

श्री संजय सिंह: इन लोगों ने दिल्ली सरकार पर क्या कार्यवाही की, मैं वह बताकर अपनी बात समाप्त करूंगा।

---

* Expunged as ordered by the Chair.

SHRI SANJEEV ARORA (Punjab): Sir, I associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJIT KUMR BHUYAN (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Hon. Member, let me caution you, and I am using the word with sense of responsibility. *...(Interruptions)...*

SHRI PRAMOD TIWARI: Sir, I have a point of order.

MR. CHAIRMAN: Are you aware as to when a point of order can be raised? It cannot be raised in Zero Hour. Hon. Member, one second, it's over. Hon. Member has made some reflections. As you all are aware, in public domain it will be difficult to sustain them. You make a sweeping statement on this platform that no action is being taken where multiple adjudicatory mechanisms have taken place. We cannot allow this platform to be used for that. You say that no action has been taken. Make your point carefully. I will examine all that the hon. Member has said and the hon. Member will be called upon to substantiate it on the floor of the House and leave it on the Table.

श्री संजय सिंहः सर, मेरा एक मिनट का समय ...(**व्यवधान**)...

श्री सभापतिः नहीं। श्री इमरान प्रतापगढ़ी।

Need to revoke the decision of 400 % fee hike by Allahabad Central University

श्री इमरान प्रतापगढ़ी (महाराष्ट्र): सभापति महोदय,

"कोई खुशबू, न कोई फूल, न कोई रौनक,
उस पर कांटों की जहालत नहीं देखी जाती।
हमने खोली थी इसी बाग में अपनी आंखें,
हमसे इस बाग की हालत नहीं देखी जाती।"

महोदय, पूरब का ऑक्सफोर्ड, इलाहाबाद विश्वविद्यालय, जिसके सीनेट हॉल में खड़े होकर कभी कैफ़ी आज़मी ने कहा था कि "कोई तो सूत चुकाए, कोई तो जिम्मा ले, उस इन्कलाब का, जो आज तक उधार सा है।" उसी विश्वविद्यालय का कैम्पस आज पुलिस के बूटों की धमक से रौंदा जा रहा है। छात्रों की फीस 400 परसेंट तक बढ़ा दी गई है। ग्रेजुएशन की फीस 975 रुपये से बढ़ाकर 3,900 रुपये कर दी गई है। पोस्ट-ग्रेजुएशन की फीस 1,375 रुपये से बढ़ाकर 4,651 रुपये कर दी गई है और होस्टल की फीस 15,000 रुपये से बढ़ाकर 45,000 रुपये कर दी गई है। पिछले नब्बे दिन से छात्र आमरण अनशन कर रहे हैं। जिस विश्वविद्यालय ने इस देश को पंडित मोतीलाल नेहरू दिए, पंडित मदनमोहन मालवीय दिए, डॉ. ज़ाकिर हुसैन दिए, डॉ. शंकर दयाल शर्मा दिए, श्री विश्वनाथ प्रताप सिंह दिए, श्री चंद्रशेखर दिए, महादेवी वर्मा जी दीं और श्री अर्जुन सिंह दिए, उसे हम क्या दे रहे हैं? सरकार ने कह दिया कि फंड कम है। छात्रों से वसूली करके खर्चे पूरे कीजिए।

सभापति महोदय, जिस छात्र संघ भवन, इलाहाबाद में कभी अंग्रेज़ों के खिलाफ शहीद लाल पद्मधर ने छत पर खड़े होकर बगावत का बिगुल फूंका था, अपनी जान दी थी, आज उसके गेट पर ताला जड़ दिया गया है, ताकि छात्र नए अंग्रेज़ों के खिलाफ आवाज़ न उठा सकें।

महोदय, देश के विश्वविद्यालय का कैम्पस कराह रहा है।...(**व्यवधान**)... हमारी आंखों में आज भी जामिया की लाइब्रेरी में भरी गई अश्रु गैस की जलन मौजूद है, आज भी हमारी आंखों में हैदराबाद विश्वविद्यालय के बाहर रात में खुली छत के नीचे सोए हुए रोहित वेमुला की आखिरी तस्वीर मौजूद है, आज भी हमारी आंखों में, कानों में अलीगढ़ यूनिवर्सिटी के कैम्पस में पुलिस के राइफल्स के कुंदों से तोड़े गए दरवाज़ों की चीखें मौजूद हैं।...(**समय की घंटी**)... महोदय, आपकी आंखों के सामने शिक्षक डा. सर्वपल्ली राधाकृष्णन जी की तस्वीर टंगी हुई है, जो आपसे यह कह रही है कि देश के कैम्पस बचाइए। पिछले 6 साल से जेएनयू से नजीब गायब है। उसकी मां की रोते-रोते आंखें सूख गई हैं। ...(**समय की घंटी**)... दिल्ली चुप है।...(**व्यवधान**)... मैं आपसे यह कहना चाहता हूं कि मौलाना आज़ाद नेशनल फेलोशिप बंद कर दी गई है।

महोदय, आपको मुझे सुनना पड़ेगा। इस देश के प्रधान मंत्री को, गृह मंत्री को एक छात्र को सुनना पड़ेगा। मैं आपसे आखिर में यह बात कह रहा हूं कि देश के कैम्पस बचाइए। हुकुमत चुप है और उसकी चुप्पी खतरनाक है। सर, मैं यह कहना चाहता हूं कि फीस वृद्धि वापस ली जाए, मौलाना आज़ाद फेलोशिप बहाल की जाए, छात्रों का उत्पीड़न बंद किया जाए। हम इस सदन में आपके सामने सबकी फरियाद लेकर खड़े हैं।

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI RAJMANI PATEL (Madhya Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

DR. FAIYAZ AHMAD (Bihar): Sir, I also associate myself with the mention made by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

MR. CHAIRMAN: Hon. Member will put the record on the Table. It is the decision referred to by him. You have made reference to a decision. Put it on the Table of the House. Dr. Laxmikant Bajpayee.

Need to operationalise regional airports as per commitments made under Ude Desh Ka Aam Naagrik (UDAAN) scheme

डा. लक्ष्मीकांत बाजपेयी (उत्तर प्रदेश): सभापति महोदय, मैं आपके प्रति आभार व्यक्त करते हुए 1857 की क्रांति नगरी मेरठ के संबंध में एक महत्वपूर्ण विषय आपके सामने रख रहा हूं। मेरठ में वर्ष 2014 में भीमराव अम्बेडकर हवाई पट्टी, एयरपोर्ट अथॉरिटी ऑफ इंडिया को सौंप दी गई थी। उसके बाद मेरठ में आरसीएस योजना में छोटा एयरपोर्ट बनाने की बात हुई थी। सर, 1,500 मीटर की हवाई पट्टी है, जब उस पर ज़ूम एयरवेज़ की बिड हो गई, 40 सीटर उड़ाना तय हो गया, उसके बाद अधिकारियों ने गड़बड़ करके वहां पर एटीआर 72 के लिए बात करनी शुरू कर दी। वर्ष 2014 से एयरपोर्ट अथॉरिटी के पास किसानों की ज़मीन आरक्षित है और 5,800 रुपये रेट तय किया गया है। उसमें न किसानों की ज़मीन ली जा रही है और न ही एयरपोर्ट बनाया जा रहा है। मेरा यह कहना है कि अब अधिकारियों ने एक नई बात कही है कि 270 सीटर हवाई जहाज़ उड़ाएंगे। मेरठ से कभी भी 270 सीटर हवाई जहाज उड़ाने के लिए आर्थिक वाइएबिलिटी नहीं है। वहां से एटीआर 72 उड़ा दें और फिर आवश्यकता होगी, तो बड़ा एयरक्राफ्ट उड़ा लें। मेरठ से लखनऊ और इलाहाबाद, मेरठ से जालंधर और जम्मू के लिए चार छोटे जहाजों की आवश्यकता है।

मान्यवर, मैं सदन और आपके माध्यम से निवेदन करना चाहता हूं कि सरकार तत्काल आरसीएस योजना, जिसमें छोटे एयरक्राफ्ट उड़ाने की बात तय हुई थी, उसको 6 महीने के भीतर उड़ाएं। वहां पर टर्मिनल भवन तैयार है, 15 सौ मीटर हवाई पट्टी है, 300 मीटर हवाई पट्टी के लिए किसानों की जमीन आरक्षित है। अगर उसको 300 मीटर बढ़ा दें, तो एटीआर 72 उड़ जाएगा और 270 सीटर हवाई जहाज उड़ाने की जो कल्पना है, इसमें अधिकारी धोखा दे रहे हैं और 1857 की क्रांति नगर मेरठ के नागरिकों के साथ अन्याय कर रहे हैं। ...(**समय की घंटी**)... मैं उस अन्याय का विरोध करता हूं।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, I also associate myself with the matter raised by the hon. Member.